

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

O.A. NO: SI 252/92
T.A. NO: (O.A. 337/92) 199

26.3.1992
DATE OF DECISION

SHRI R.N.NIMJE Petitioner

MR.Y.R.SINGH Advocate for the Petitioners

Versus

Director General, C.P.W.D. Respondent
Delhi
New Delhi.

Advocate for the Respondent(s)

CORAM:

The Hon'ble Mr. M.Y.PRIOLKAR, MEMBER (A)

The Hon'ble Mr.

1. Whether Reporters of local papers may be allowed to see the Judgement ? *yes*
2. To be referred to the Reporter or not ? *no*
3. Whether their Lordships wish to see the fair copy of the Judgement ? *no*
4. Whether it needs to be circulated to other Benches of the Tribunal ? *no*

M.Y.PRIOLKAR
M/A

mbm*

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

252/92
STAMP NO. / O.A.No. 337/92

SHRI R.N.NIMJE,

..applicant

v/s

The Director General C.P.W.D.,
New Delhi.

..respondents

CORAM : HON'BLE MEMBER SHRI M.Y.PRIOLKAR, MEMBER (A)

Appearance

Mr. Y.R. Singh, Adv.
for the applicant.

None for the respondents.

ORAL JUDGEMENT
(PER : M.Y.PRIOLKAR, M/A)

Dated: 26,3,1992

Mr. Singh, counsel for the applicant on
instructions from the applicant seeks permission
to withdraw the application. Accordingly, permission
is granted to withdraw the same at the request of the
applicant. No order as to costs.


(M.Y.PRIOLKAR)
MEMBER (A)